

**GOVERNMENT OF INDIA
MINISTRY OF PLANNING**

**LOK SABHA
UNSTARRED QUESTION NO. 3365
TO BE ANSWERED ON 22.03.2017**

FUNDS TO STATES

3365. SHRI SUNIL KUMAR MONDAL:
SHRI SADASHIV LOKHANDE

Will the Minister of PLANNING be pleased to state:

- (a) the details of amount allocated to various States in the financial year 2016-17 and 2017-18, State and UT-wise;
- (b) whether the Government has granted special category status to some states;
- (c) if so, the details thereof and the criteria therefor;
- (d) whether the Government has received proposals for grant of special category status to some more States; and
- (e) if so, the details thereof, state-wise and the reaction of the Government thereto?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING AND
MINISTER OF STATE FOR MINISTRY OF URBAN DEVELOPMENT AND
MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION

(RAO INDERJIT SINGH)

(a) Earlier, the Planning Commission was involved in the allocation of Central Assistance to State and Union Territory Plans (CASP) during the process of finalization of Annual Plan of States which is now not a mandate of NITI Aayog. The State-wise allocation under different schemes is now made by the concerned Ministry/ Department where the scheme rests.

(b) & (c) Special Category Status for plan assistance has been granted in the past by the National Development Council (NDC) to some States that are characterized by a number of features necessitating special consideration. These features include: (i) hilly and difficult terrain (ii) low population density and / or sizeable share of tribal population (iii) strategic location along borders with neighbouring countries (iv) economic and infrastructural backwardness and (v) non-viable nature of state finances. Special Category Status have been granted based on an integrated consideration of these criteria. The 11 States granted Special Category Status are Arunachal Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and Uttarakhand.

(d) & (e) Government had received requests for according Special Category Status from Andhra Pradesh, Bihar, Chhattisgarh, Odisha, Rajasthan, Telangana and Jharkhand. These states do not satisfy the criteria for grant of special category status based on an integrated consideration of the existing NDC criteria for grant of Special Category Status to States. Further, the Fourteenth Finance Commission (FFC) in its recommendations has not made any distinction between General Category States and Special Category States in the horizontal distribution of shareable taxes amongst the States.
